

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 43/08 held on 22.01.2008.

The Meeting No.43/08 of Norms Committee-II was held on 22.01.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri B.D. Ghosh Jt. IA	MOS
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri K. K. Funda, AD	DC(SSl)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT.
6	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/18/81-ALC2/2007	Party Name:RADIANT CABLES P.LTD.,	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00791/AM07/	RLA File :09/24/040/00383/AM07/	Lic.No/Date:0910029015 12.01.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that the reply is received from the firm and it was decided to send a copy of the same to DIPP. The case stands deferred and to be relisted on 04.03.2008.			

2	Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that the comments from MNCES are still awaited and decided to remind them for the same. A copy of the application may also be referred to DIT and DC(SSl) for examination and comments. The case stands deferred and to be relisted on 04.03.2008.			

Case No.:17/6/81-ALC2/2007	Party Name:VA TECH ESCHER WYSS FLOVEL LTD.,	Meet No/Date:43/81- ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/01031/AM07/	RLA File :05/24/040/01009/AM07/	Lic.No/Date:0510201102 16.03.2007	Defer Date:22.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the basis of the recommendation of the representative of DIPP, DHI & DIT present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- - The description of item of export no. 1 may be amended to "Turbine and all auxiliaries systems having 1,84,002 Kg of imported CS plates of 2 sets" and the quantity may be indicated as 2 sets. - The description of item of export no. 2 may be amended to "Main inlet valve and auxiliaries having 27,372 Kg of imported CS plates of 2 sets" and Quantity of export product at S. No. 2 may be modified as 2 sets. For export product at S.No.2 , quantities of import items may be allowed as under: - The quantity of item of import at S.No. 1 may be reduced to 17,315 Kg. - The quantity of item of import at S.No. 2 may be reduced to 20,037Kg. - The quantity of item of import at S.No. 3 may be reduced to 9814 Kg. - The quantity of item of import at S.No. 4 may be reduced to 27530 Kg. - The quantity of item of import at S.No. 5 may be reduced to 52,942 Kg. - The quantity of item of import at S.No. 6 may be reduced to 60,491Kg. - The quantity of item of import at S.No. 7 may be reduced to 53668 Kg. - The quantity of item of import at S.No. 8 may be reduced to 4577 Kg. - The quantity of item of import at S.No. 9 may be reduced to 29,117 Kg. - The quantity of item of import at S.No. 10 may be reduced to 11750 Kg. - The quantity of item of import at S.No. 11 may be reduced to 2487 Kg and thickness of Plate CS amended to 40 MM. - The item of import at S.No. 12-23 may be allowed on net to net basis. - Import item at S.No. 24 may be allowed as applied for. - Import items from S.No.25 to 28 may be allowed as 4483 Kgs., 7877 Kgs., 5272 Kgs. & 8285 Kgs. respectively after 1/3rd recovery. - Import items from S.No. 29 to 39 may be allowed on net to net basis with accountability clause. - The description of item of export no. 3 may be amended to "Butterfly valve and auxiliaries having 39,217 Kg of imported CS". For export product at S.No.3 quantities of import items may be allowed as under: - Import items from S.No.40 to 49 may be allowed as 5162 Kgs., 1795 Kgs., 4191 Kgs., 4495 Kgs., 5869 Kgs., 6241 Kgs., 21225 Kgs., 742 Kgs., 506 Kgs. & 1587 Kgs. respectively after 1/3rd recovery. - Import items from S.No. 50 to 59 may be allowed on net to net basis with accountability clause. © The item of import at S.No. 91-119 being spares, to be allowed as per policy for spares. - The items of import 61-90 are allowed on net to net basis with accountability clause. - The description of item of export no. 4 may be amended to "Reconditioning of Butterfly valve and auxiliaries without any import content" and no import item may be allowed for export products at S.No.4. - All steel plates to be of grade Q-460. R/A may take suitable consequential action accordingly.			

Case No.:1863/26/81-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed																				
HQ File :01/81/050/00155/AM08/	RLA File :09/24/040/00123/AM08/	Lic.No/Date:0910030650 25.06.2007	Defer Date:22.01.2008																				
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008.																							
<table> <tr> <td>Sl.No.</td><td>Export Item Name.</td><td>Qty</td><td>UOM</td></tr> <tr> <td>1</td><td>61/0- Heavy Weight Drill Pipe of Size: 2-3/8" OD to 6-5/8" OD (4-1/2"OD)</td><td>35.000</td><td>Number</td></tr> </table>				Sl.No.	Export Item Name.	Qty	UOM	1	61/0- Heavy Weight Drill Pipe of Size: 2-3/8" OD to 6-5/8" OD (4-1/2"OD)	35.000	Number												
Sl.No.	Export Item Name.	Qty	UOM																				
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<table> <tr> <td>Sl.No.</td><td>Import Item Name.</td><td>Qty</td><td>UOM</td></tr> <tr> <td>1</td><td>Plain End Seamless Pipe of Relevant Dia (5"OD)</td><td>315.000</td><td>Meter</td></tr> <tr> <td>2</td><td>Bar Stock</td><td>57.750</td><td>Meter</td></tr> <tr> <td>3</td><td>Coating Material</td><td>28.350</td><td>None</td></tr> <tr> <td>4</td><td>Hard Banding Material Such as Smooth-x</td><td>0.096</td><td>M.T</td></tr> </table>				Sl.No.	Import Item Name.	Qty	UOM	1	Plain End Seamless Pipe of Relevant Dia (5"OD)	315.000	Meter	2	Bar Stock	57.750	Meter	3	Coating Material	28.350	None	4	Hard Banding Material Such as Smooth-x	0.096	M.T
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2	Bar Stock	57.750	Meter																				
3	Coating Material	28.350	None																				
4	Hard Banding Material Such as Smooth-x	0.096	M.T																				
On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-																							
- Description of export product may be modified as "Heavy weight drill pipe of size 4-1/2" OD, length 31 feet to 32 feet (9.45 meters to 9.76 meters)". - Unit of measurement import item at S.No.3 may be corrected to gallons. - Quantities of import items may be allowed as per SION C-2038.																							
R/A may take suitable consequential action accordingly.																							

Case No.:1868/26/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00165/AM08/	RLA File :09/24/040/00515/AM07/	Lic.No/Date:0910030687 29.06.2007	Defer Date:22.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format. Note: The Committee also decided that the case may be referred to Policy Interpretation Committee for a decision in those cases where SION can be fixed, however the firm have not applied for fixation of SION.			

Case No.:1871/26/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00170/AM08/	RLA File :09/24/040/00124/AM08/	Lic.No/Date:0910030725 03.07.2007	Defer Date:22.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format. Note: The Committee also decided that the case may be referred to Policy Interpretation Committee for a decision in those cases where SION can be fixed, however the firm have not applied for fixation of SION.			

Case No.:1893/26/81-ALC2/2007	Party Name:THE PRINTERS HOUSE PVT. LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00215/AM08/	RLA File :05/24/040/00271/AM08/	Lic.No/Date:0510206705 25.07.2007	Defer Date:22.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Specifications of UV System as well as details of standard accessories. 2. List showing details of connecting parts indicating whether there will be any spares or otherwise. Note: The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

Case No.:1904/26/81-ALC2/2007	Party Name:TUFF ENGINEERING PVT.LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00238/AM08/	RLA File :05/24/040/00377/AM08/	Lic.No/Date:0510207293 07.08.2007	Defer Date:22.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DC(SSl) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Weight of each Key(finished export product) and total weight of Export. 2. Weight of each Key Blank and total weight of import. 3. Process of manufacturing. Note: The Committee observed that this case pertains to Chapter 83 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

Case No.:1912/26/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00247/AM08/	RLA File :05/24/040/00389/AM08/	Lic.No/Date:0510207431 09.08.2007	Defer Date:22.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 1, 3, 4, 5, 10 & 11 of the Standard Deficiency Format. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

Case No.:1914/26/81-ALC2/2007	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00251/AM08/	RLA File :03/95/040/00460/AM08/	Lic.No/Date:0310439193 10.08.2007	Defer Date:22.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 3, 4, & 11(a) of the Standard Deficiency Format. The Committee observed that this case pertains to Chapter 82 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

11	Case No.:1919/26/81-ALC2/2007	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00257/AM08/	RLA File :03/95/040/00493/AM08/	Lic.No/Date:0310439763 16.08.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DC(SSI) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Chemical composition of export product with copy of export order and justification of wastages claimed with process of manufacturing. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

12	Case No.:1922/26/81-ALC2/2007	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00260/AM08/	RLA File :03/95/040/00312/AM08/	Lic.No/Date:0310439805 17.08.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that this case pertains to Chapter 39 of ITC(HS). Therefore, the Committee decided to transfer this case to Plastic-NC.			

13	Case No.:1936/26/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00274/AM08/	RLA File :05/24/040/00428/AM08/	Lic.No/Date:0510208040 23.08.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.			

14	Case No.:1938/26/81-ALC2/2007	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM08/	RLA File :03/95/040/00429/AM08/	Lic.No/Date:0310440777 24.08.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

15	Case No.:1939/26/81-ALC2/2007	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM08/	RLA File :03/95/040/00182/AM08/	Lic.No/Date:0310440783 24.08.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that this case pertains to Chapter 74 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

Case No.:1940/26/81-ALC2/2007	Party Name:PSL LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed																
HQ File :01/81/050/00278/AM08/	RLA File :03/95/040/00512/AM08/	Lic.No/Date:0310440784 24.08.2007	Defer Date:22.01.2008																
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The details of the export and import items of the firm are as under:-																			
Export Item (s) Details <table> <tr> <th>Sl.No.</th><th>Export Item Name.</th><th>Qty</th><th>UOM</th></tr> <tr> <td>1</td><td>61/0- 36" OD SPIRAL SUBMERGED ARC WELDED LINE P IPES</td><td>10200.000</td><td>M.T</td></tr> </table>				Sl.No.	Export Item Name.	Qty	UOM	1	61/0- 36" OD SPIRAL SUBMERGED ARC WELDED LINE P IPES	10200.000	M.T								
Sl.No.	Export Item Name.	Qty	UOM																
1	61/0- 36" OD SPIRAL SUBMERGED ARC WELDED LINE P IPES	10200.000	M.T																
16 Export Item (s) Details <table> <tr> <th>Sl.No.</th><th>Import Item Name.</th><th>Qty</th><th>UOM</th></tr> <tr> <td>1</td><td>H.R. COILS</td><td>12500.000</td><td>M.T</td></tr> <tr> <td>2</td><td>WELDING WIRE</td><td>42.126</td><td>M.T</td></tr> <tr> <td>3</td><td>WELDING FLUX</td><td>51.000</td><td>M.T</td></tr> </table>				Sl.No.	Import Item Name.	Qty	UOM	1	H.R. COILS	12500.000	M.T	2	WELDING WIRE	42.126	M.T	3	WELDING FLUX	51.000	M.T
Sl.No.	Import Item Name.	Qty	UOM																
1	H.R. COILS	12500.000	M.T																
2	WELDING WIRE	42.126	M.T																
3	WELDING FLUX	51.000	M.T																
On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under:																			
1. Description of export item may be suffixed with "Relevant non alloy HR coils". 2. Import may be allowed as per SION Sl. No. C 593.																			
R/A may take suitable consequential action accordingly.																			

17	Case No.:1943/26/81-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00281/AM08/	RLA File :09/24/040/00218/AM08/	Lic.No/Date:0910031250 27.08.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under: 1. Description of export product may be modified as "Heavy weight drill pipe of size 6-5/8" OD, length 31 feet to 32 feet (9.45 meters to 9.76 meters)". 2. Unit of measurement import item at S.No.3 may be corrected to gallons. 3. Quantities of import items may be allowed as per SION C-2038. R/A may take suitable consequential action accordingly.			

18	Case No.:28/28/81-ALC2/2007	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00309/AM08/	RLA File :07/24/040/00380/AM08/	Lic.No/Date:0710053293 12.09.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008.The committee after examining the minutes of the NC meeting dated 27.11.2008 observed that the minutes of the case are in order and decided to ratify the advance authorisation as under :- 1. Quantity of inputs i.e. Titanium 6AL4V-DIA 3.25 amended reduced to 954 Kg. Note: If the items applied for are SCOMET in nature, the authorisation is subject to the issue of the export licence. R/A may take suitable consequential action accordingly.			

19	Case No.:42/28/81-ALC2/2007	Party Name:SHRI NAVKAR METALS LIMITED	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00323/AM08/	RLA File :08/24/040/00160/AM08/	Lic.No/Date:0810067345 24.09.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that this case pertains to Chapter 72 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

20	Case No.:6/30/81-ALC2/2007	Party Name:VOLTAS LIMITED	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM08/	RLA File :03/95/040/00603/AM08/	Lic.No/Date:0310444434 27.09.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

21	Case No.:7/30/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM08/	RLA File :03/94/040/00656/AM08/	Lic.No/Date:0310444520 27.09.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(87)/2007-IPHW dated 18.12.2007 (copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.:9/30/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00343/AM08/	RLA File :03/95/040/00658/AM08/	Lic.No/Date:0310445186 04.10.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

23	Case No.:27/30/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00361/AM08/	RLA File :05/24/040/00557/AM08/	Lic.No/Date:0510210502 15.10.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.			

24	Case No.:31/30/81-ALC2/2007	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM08/	RLA File :03/95/040/00701/AM08/	Lic.No/Date:0310446502 16.10.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

25	Case No.:15/32/81-ALC2/2007	Party Name:HONEYWELL AUTOMATION INDIA LIMITED	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM08/	RLA File :31/21/040/00234/AM08/	Lic.No/Date:3110031244 22.10.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 04.03.2008.			

26	Case No.:1/36/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00421/AM08/	RLA File :03/94/040/00830/AM08/	Lic.No/Date:0310449655 07.11.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 19.02.2008.			

27	Case No.:14/36/81-ALC2/2007	Party Name:SONA KOYO STEERING SYSTEMS LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM08/	RLA File :05/24/040/00628/AM08/	Lic.No/Date:0510211992 13.11.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that this case pertains to Chapter 87 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

28	Case No.: 7/36/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00427/AM08/	RLA File :32/24/040/00052/AM08/	Lic.No/Date:3210036659 13.11.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 1, 3, 4 & 11 of the Standard Deficiency Format.			

29	Case No.: 8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

30	Case No.:9/36/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00429/AM08/	RLA File :02/24/040/00219/AM08/	Lic.No/Date:0210105975 13.11.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format. The Committee observed that this case pertains to Chapter 84 of ITC (HS). Therefore, the Committee decided to transfer this case to NC-I.			

31	Case No.:15/36/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM08/	RLA File :09/24/040/00360/AM08/	Lic.No/Date:0910032091 14.11.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: - 1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format.			

32	Case No.:16/36/81-ALC2/2007	Party Name:SIETZ TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM08/	RLA File :05/24/040/00633/AM08/	Lic.No/Date:0510212062 14.11.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that this case pertains to Chapter 87 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.			

33	Case No.:18/36/81-ALC2/2007	Party Name:YORK INDIA LTD	Meet No/Date:43/81-ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM08/	RLA File :31/24/040/00280/AM08/	Lic.No/Date:3110031566 14.11.2007	Defer Date:22.01.2008
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 04.03.2008.			

PART "A" DEFFER

S.No.342

Case No.A -222	M/s P.S.L.Ltd.Kutch
Meeting No.43/08	F.No.01/81/162/741/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0310439800 dt 17-08-2007
	RLA F.No.03/95/40/481/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 73 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.343

Case No.A -224	M/s FCI OEN Connectors Ltd.Cochin
Meeting No.43/08	F.No.01/81/162/855/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 1010027650 dt 16-10-2007
	RLA F.No. 10/81/040/0012/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as per written comments of DIT vide their letter No. 17(90)/2007-IPHW dated 10.01.2007 (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.344

Case No.A - 225	M/s Oil Country Tubular Ltd.Hyderabad
Meeting No.43/08	F.No.01/81/162/857/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0910030460 dt 06-06-2007
	RLA F.No.09/24/40/86/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 73 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.345

Case No.A - 226	M/s Oil Country Tubular `Ltd.Hyderabad
Meeting No.43/08	F.No.01/81/162/858/AM08//DES-II
Dated: 22-01-2008	Advance Licence No 0910030628 dt 21-06-2007
	RLA F.No. 09/24/40/104/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 73 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.346

Case No.A -227	M/s S.K.M.Technologies Pvt.Ltd.Hyderabad
Meeting No.43/08	F.No.01/81/162/859/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0910031039 dt 03-08-2007
	RLA F.No.09/24/40/184/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 04.03.2008.

S.No.347

Case No.A -228	M/s Sunchirin Autoparts India (P) Ltd.
Meeting No.43/08	F.No.01/81/162/860/AM08//DES-II
Dated: 22-01-2008	Advance Licence No 0710053569 dt 28-09-2007
	RLA F.No. 07/24/40/300/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under:

1. Item of import on Sl. No. 1-8 may be allowed on net to net basis.
2. Item of import on Sl. No. 9 & 10 may be allowed as applied.

R/A may take suitable consequential action accordingly.

S.No.348

Case No.A - 229	M/s Suzlon Energy Ltd.Pune
Meeting No.43/08	F.No.01/81/162/861/AM08 /DES-II
Dated: 22-01-2008	Advance Licence No 3110030919 dt 27-09-2007
	RLA F.No.31/24/040/207/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 04.03.2008.

S.No.349

Case No.A - 230	M/s Precihole Machine Tools Pvt.Ltd.Thane
Meeting No.43/08	F.No.01/81/162/864/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0310443655 dt 19-09-2007

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 73 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.350

Case No.A -231	M/s Pyro Electric Instruments Goa Pvt.Ltd.
Meeting No.43/08	F.No.01/81/162/865/AM08 /DES-II
Dated: 22-01-2008	Advance Licence No 1710001772 dt 27-09-2007
	RLA F.No.17/24/40/0061/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 90 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.351

Case No.A -232	M/s Sur Henning Pvt.Ltd.Bangalore
Meeting No.43/08	F.No.01/81/162/866/AM08//DES-II
Dated: 22-01-2008	Advance Licence No 0710053736 dt 10-10-2007
	RLA F.No.07/24/40/491/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.352

Case No.A -233	M/s Oil Country Tubular Ltd.Hyderabad
Meeting No.43/08	F.No.01/81/162/867AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0910031398 dt 04-09-2007
	RLA F.No. 09/24/40/245/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Description of export product at S.No.1 may be modified as "Heavy weight drill pipe of size 6-5/8" OD, length 31 feet to 32 feet (9.45 meters to 9.76 meters)".
2. Description of export product at S.No.1 may be modified as "Heavy weight drill pipe of size 5" OD, length 31 feet to 32 feet (9.45 meters to 9.76 meters)".
3. Description of export product at S.No.1 may be modified as "Heavy weight drill pipe of size 3-1/2" OD, length 31 feet to 32 feet (9.45 meters to 9.76 meters)".
4. Quantities of import items may be allowed as per SION C-2038.

R/A may take suitable consequential action accordingly.

S.No.353

Case No.A -234	M/s Carpo Electronics Ltd.Kanpur
Meeting No.43/08	F.No.01/81/162/868/AM08//DES-II
Dated: 22-01-2008	Advance Licence No 0610012435 dt 22-10-2007
	RLA F.No.06/24/404/23/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.

S.No.354

Case No.A -235	M/s Pearl Insulations Pvt.Ltd. Bangalore
Meeting No.43/08	F.No.01/81/162/899/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0710054359 dt 05-11-2007
	RLA F.No.07/24/40/560/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that reply is not received from the firm. The case stands deferred and to be relisted on 04.03.2008.

S.No.355

Case No.A -236	M/s SKM Technologies Pvt.Ltd.Hyderabad
Meeting No.43/08	F.No.01/81/162/900/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0910030627 dt 21-06-2007
	RLA F.No.09/24/40/98/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.

S.No.356

Case No.A 241-	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.43/08	F.No.01/81/162/877/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0510210119 dt 05-10-2007
	RLA F.No. 05/24/40/532/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 19.02.2008.

S.No.357

Case No.A -242	M/s Thermax Ltd.
Meeting No.43/08	F.No.01/81/162/885/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 3110031126 dt 15-10-2007
	RLA F.No.31/24/40/227/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.358

Case No.A -243	M/s Tuff Engineering Pvt.Ltd.
Meeting No.43/08	F.No.01/81/162/890/AM08/DES-II
Dated: 22-01-2008	Advance Licence No0510208850 dt 12-09-2007
	RLA F.No.05/24/40/472/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.

S.No.359

Case No.A -244	M/s Rathi Transpowoer Pvt.Ltd.Pune
Meeting No.43/08	F.No.01/81/162/880/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 3110030681 dt 06-09-2007
	RLA F.No.31/24/40/190/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.360

Case No.A -245	M/s Unique Pucnch Systems Pvt.Ltd.Bangalore
Meeting No.43/08	F.No.01/81/162/887/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0710053644 dt 03-10-2007
	RLA F.No. 07/24/40/446/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Quantities of export products at SI No.6,7 & 8 may also be specified as 12500 Nos each
2. Quantity of import items at SI No 1 & 2 may be allowed as 104170 Kgs, and 547086 Kgs respectively after 1/3rd recovery of scrap.

R/A may take suitable consequential action accordingly.

S.No.361

Case No.A -246	M/s Theeta Electricals Pvt.Ltd.
Meeting No.43/08	F.No.01/81/162/873/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0510211382 dt 01-11-2007
	RLA F.No.05/24/40/558/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of SI.No. 3, 5, & 11 of the Standard Deficiency Format.
2. Length of each heating element.
3. Length of Cu tube and resistance wire.

S.No.362

Case No.A -247	M/s M.Tech Innovations Ltd.
Meeting No.43/08	F.No.01/81/162/884/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 3110031111 dt 12-10-2007
	RLA F.No.31/24/40/221/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Plastic-NC. Therefore, the Committee decided to transfer this case to Plastic-NC.

S.No.363

Case No.A -249	M/s Vijai Electricals Ltd.
Meeting No.43/08	F.No.01/81/162/874/AM08/DES-II
Dated: 22-01-2008	Advance Licence No0910029887 dt 04-04-2007
	RLA F.No. 09/24/40/528/am07

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format.

Note: The Committee also decided that the case may be referred to Policy Interpretation Committee for a decision in those cases where SION can be fixed, however the firm have not applied for fixation of SION.

S.No.364

Case No.A -250	M/s Vijai Electricals Ltd.
Meeting No.43/08	F.No.01/81/162/892/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 09100230877 dt 13-07-2007
	RLA F.No.09/24/40/545/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format.

Note: The Committee also decided that the case may be referred to Policy Interpretation Committee for a decision in those cases where SION can be fixed, however the firm have not applied for fixation of SION.

S.No.365

Case No.A -251	M/s Vijai Electricals Ltd.
Meeting No.43/08	F.No.01/81/162/871/AM08/DES-II
Dated: 22-01-2008	Advance Licence No0910031663 dt 28-09-2007
	RLA F.No.09/24/40/225/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of Sl.No. 3, 4, 5, 10 & 11 of the Standard Deficiency Format.

Note: The Committee also decided that the case may be referred to Policy Interpretation Committee for a decision in those cases where SION can be fixed, however the firm have not applied for fixation of SION.

S.No.366

Case No.A -252	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.43/08	F.No.01/81/162/879/AM08/DES-II
Dated: 22-01-2007	Advance Licence No 0510209541 dt 26-09-2007
	RLA F.No.05/24/40/506/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.

S.No.367

Case No.A -253	M/s Thermal Systems (Hyderabad) Pvt.Ltd.
Meeting No43/08	F.No.01/81/162/876/AM08/DES-II
Dated 22-01-2008	Advance Licence No 0910031663 dt 28-09-2007
	RLA F.No09/24/40/288/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The import licence in question has not been issued to the firm. The case may, therefore, be closed.

S.No.368

Case No.A -254	M/s MIRC Electronics Ltd.
Meeting No.43/08	F.No.01/81/162/880/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0310445317 dt 05-10-2007
	RLA F.No.03/95/40/665/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.

S.No.369

Case No.A -255	M/s Telekonnnectors Ltd.
Meeting No.43/08	F.No.01/81/162/875/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0410091528 dt 12-10-2007
	RLA F.No.04/24/40/247/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee decided that a copy of the application may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 04.03.2008.

S.No.370

Case No.A -256	M/s Torrent Cables Ltd.
Meeting No.36/08	F.No.01/81/162/889/AM08/DES-II
Dated: 04-12-2007	Advance Licence No 0810067484 dt 01-10-2007
	RLA F.No.08/24/40/88/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the reply from the firm is still awaited and therefore, decided to remind the firm to expedite the same. The case stands deferred and to be relisted on 04.03.2008.

S.No.371

Case No.A -258	M/s The Saraswati Industrial Syndicate Ltd.Noida
Meeting No.43/08	F.No.01/81/162/881/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0510211186 dt 26-10-2007
	RLA F.No.05/24/40/588/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.372

Case No.A -259	M/s Timken India Ltd.
Meeting No.43/08	F.No.01/81/162/ 886/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0210104654 dt 28-09-2007
	RLA F.No.02/24/40/186/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.373

Case No.A -260	M/s Rockwell Automation India Pvt.Ltd.
Meeting No.43/08	F.No.01/81/162/882/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0510209542 dt 26-09-2007
	RLA F.No.05/24/40/882/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.

S.No.374

Case No.A -262	M/s Shree Electricals Pune
Meeting No.43/08	F.No.01/81/162/902/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 3110031243 dt 22-10-2007
	RLA F.No.31/24/40/204/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.375

Case No.A -264	M/s MIRC Electronics Ltd.
Meeting No.43/08	F.No.01/81/162/883/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0310444067 dt 14-09-2007
	RLA F.No.03/95/40/585/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.

S.No.376

Case No.A -265	M/s Precihole Machine Tools Pvt.Ltd.Thane
Meeting No.43/08	F.No.01/81/162/904/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0310448852 dt 01-11-2007
	RLA F.No. 03/95/040/756/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.377

Case No. A -195	M/s Carpo Electronics Ltd. Kanpur.
Meeting No.43/08	F.No.01/85/162/727/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0610012286 dt10-09-2007
	RLA F.No.06/24/40/21/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.

S.No.378

Case No.A -200	M/s.FCI OEN Connectors Ltd.Cochin.
Meeting No.43/08	F.No.01/81/162/737/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 1010027228 dt.24-08-2007
	RLA F.No.10/81/40/9/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the written recommendation of DIT. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per their letter No. 17(85)/2007-IPHW dated 12.12.2007.

R/A may take suitable consequential action accordingly.

S.No.379

Case No.A -202	M/s.Permasteelisa India Pvt.Ltd.Bangalore
Meeting No.43/08	F.No.01/81/162/732/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0710053353 dt. 14-09-2007
	RLA F.No.07/24/40/425/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format.

S.No.380

Case No.A -208	M/s.Pranav Vikas (India) Pvt.Ltd.
Meeting No.43/08	F.No.01/81/162/718/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0510206791 dt.26-07-2007
	RLA F.No.05/24/40/335/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.381

Case No.A -210	M/s. PSL Ltd.Daman
Meeting No.43/08	F.No.01/81/162/723/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0310439802 dt.17-08-2007
	RLA F.No.03/955/40/459/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 73 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.382

Case No.A -122	M/s.Titagarh Wagons Ltd. .
Meeting No.43/08	F.No.01/81/162/462/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0210100711 dt.11-05-2007
	RLA F.No.02/24/40/39/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 86 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.383

Case No.A -62	M/s.Raj Hamsa Ultralights (P) Ltd.
Meeting No.43/08	F.No.01/81/162/286/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0710051839 dt.31-05-2007
	RLA F.No.07/24/40/141/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 88 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.384

Case No.A -218	M/s Stoker Concast Pvt.Ltd.Faridabad
Meeting No.43/08	F.No.01/81/50/538/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0510192406 dt 11-10-2006
	RLA F.No.05/24/40/581/am07

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.385

Case No.A -219	M/s Oil Country Tubular Ltd.Hyderabad.
Meeting No.43/08	F.No.01/81/162/578/AM08/DES-II
Dated: 22-01-2008	Advance Licence No0910030867 dt 12-07-2007
	RLA F.No.09/24/40/149/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 73 of ITC (HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.386

Case No. A 152	M/s. Saint Gobain Seva Engineering India Ltd.
Meeting No.43/08	F.No.01/81/162/562/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0710052744 dt. 07-08-2007
	RLA F.No. 07/24/40/310/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. From the reply of the firm it was observed that no decision is possible on the basis of information submitted. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.03.2008: -

1. Spares, if any may be segregated and revised import list may be submitted giving correct description of each item and also the quantity of each raw material in Kg. (Description of some of the import items as per annexure III of your letter 05.12.2007 is different from the description as per list given along with the advance licence application.
2. In one statement, separately for each export product, please furnish weight balancing details such as weight of export product, net weight of each imported components and net weight of all indigenous inputs.
3. Detailed justification for wastages claimed supported by cutting plans and other relevant drawings.

Since, the export product belongs to Chapter 84 of ITC(HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.387

Case No.A -199	M/s.Siroz Consultants Pvt.Ltd.Pune
Meeting No.43/08	F.No.01/81/162/735/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 3110030413 dt. 20-08-2007
	RLA F.No.31/24/40/171/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 94 of ITC (HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.388

Case No.A -98	M/s.Weiler International Pvt.Ltd. .
Meeting No.43/08	F.No.01/81/162/382AM08/DES-II
Dated 22-01-2008	Advance Licence No 3110029526 dt. 13-06-2007
	RLA F.No.31/24/40/010/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that DIT has called for some information from the firm and the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply to DIT and DGFT. The case stands deferred and to be relisted on 04.03.2008.

S.No.389

Case No.A -124	M/s.Timken India Ltd. .
Meeting No.43/08	F.No.01/81/162/463/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0210101852 dt.26-06-2007
	RLA F.No.02/24/40/97/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Quantities of export product may be modified as under:

Series	Quantity	Net weight
365 Series	7953 Nos.	4891 Kgs.
385 Series	5153 Nos.	4014 Kgs.
19000 Series	7313 Nos.	2552 Kgs.
52000 Series	2772 Nos.	8690 Kgs.
42000 Series	997 Nos.	2871 Kgs.
34000 Series	918 Nos.	1276 Kgs.
Total:	25106 Nos.	24294 Ksgs.

2. Word 'relevant' may be prefixed with the description of import item and its quantity may be allowed as 54588 after 20 % recovery.

R/A may take suitable consequential action accordingly

S.No.390

Case No.A -187	M/s. Sherton Metropak Pvt.Ltd.Bangalore
Meeting No.43/08	F.No.01/81/162/684/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0710053126 dt.03-09-2007
	RLA F.No. 07/24/40/383/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Quantity of export product may also be specified as 15000 thousand nos.
2. Words "0.16 MM thick" may be suffixed with the description of import item at S.No.1 and its quantity may be allowed as 217500 Kgs. inclusive of 16% wastage after 1/3rd recovery.
3. Quantities of import items from S.No. 2 to 9 may be allowed within 5% of fob value of export.

R/A may take suitable consequential action accordingly.

S.No.391

Case No.A -215	M/s Universal Cables Ltd..
Meeting No 43/08	F.No.01/81/162/799/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 1710001591 dt 20-03-2007
	RLA F.No.11/24/40/87/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the written recommendation of DIT. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per their letter No. 17(83)/2007-IPHW dated 07.01.2008.

R/A may take suitable consequential action accordingly.

S.No.392

Case No.AR -78	M/s. Steel Strips Wheels Ltd. Chandigarh
Meeting No.43/08	F.No.01/81/162/647/AM08/DES-II
Dated: 22-01-2008	Advance Licence No. 3010048243 dt.18-07-2006

Decision: The case regarding modification of SION in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the written recommendation of DHI. The Norms Committee, after deliberating upon the case, decided to Modify the SION and decided to issue notification of the same.

R/A may take suitable consequential action accordingly.

PART -AR- FRESH

S.No.118

Case No.AR - 102	M/s Universal Cables Ltd.
Meeting No.43/08	F.No.01/81/50/119/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 1710001653 dt 25-05-2007
	RLA F.No.17/24/40/19/am07

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. On the basis of the written recommendation of DIT. The Norms Committee, after deliberating upon the case, decided to clarify to the firm that:-

1. The norms fixed by the Norms Committee are applicable only if the length of the length of the "Single mode optical cable" is more than 50 KM. If length is less than 50 KM, the firm is advised to get the norms refixed.
2. The firm's request regarding amendment of FOB value of export and CIF value of import was approved as recommended by DIT vide letter No. 17(47)/2007-IPHW dt. 17.12.07.

R/A may take suitable consequential action accordingly.

S.NO.119

Case No.AR - 89	M/s.Vilas Transcore, Baroda
Meeting No.43/08	F.No.01/81/50/936/AM06/DES-II
Dated 22-01-2008	Advance Licence No.3410015462 dt.17-02-2006
	RLA F.No.34/24/40/263/am06

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.

S.No.120

Case No. AR -59	M/s.Plexion-PDDE (A Division of Plexion Technologies)
Meeting No.43/08	F.No.01/81/162/803/AM05/DES-II
Dated: 22-01-2008	Advance Licence No.0710032287 dt.6-09-2004
	RLA F.No.07/24/40/286/am05

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to NC-I. Therefore, the Committee decided to transfer this case to NC-I.

S.No.121

Case No.AR - 68	M/s. The Indian Sugar & Gen.Engineering Corpn.
Meeting No43/08	F.No.01/81/50/202/AM06/DES-II
Dated: 22-01-2008	Advance Licence No.0510159271 dt. 06-06-2005

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 84 of ITC (HS). Therefore, the Committee decided to transfer this case to NC-I.

S.No.122

Case No.AR -104	M/s U.M.Cables Ltd.
Meeting No.43/08	F.No.01/81/50 /1051AM07/DES-II
Dated: 22-01-2008	Advance Licence No 0210099257 dt 22-03-2007
	RLA F.No.02/24/40/361/am07

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the comments from DOT are still awaited and decided to remind them for the same. The case stands deferred and to be relisted on 04.03.2008.

S.No.123

Case No.AR - 108	M/s Suzlon Generators Pvt.Ltd.Pune.
Meeting No.43/08	F.No.01/81/50/116/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 3110029343 dt.28-05-2007
	RLA F.No31/24/40/57/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 04.03.2008. In the meantime, copy of earlier minutes and import/export lists may be sent to DHI.

S.No.124

Case No.AR - 109	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.43/08	F.No.01/81/50/140/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 3110029541 dt 14-06-2007
	RLA F.No.31/24/40/80/AM08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 04.03.2008. In the meantime, copy of earlier minutes and import/export lists may be sent to DHI.

S.No.125

Case No.AR - 110	M/s Suzlon Generators Pvt.Ltd.Pune
Meeting No.43/08	F.No.01/81/50/150/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 3110029592 dt 20-06-2007
	RLA F.No.31/24/40/86/am08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 04.03.2008. In the meantime, copy of earlier minutes and import/export lists may be sent to DHI.

S.No.126

Case No.AR - 91	M/s Sterlite Industries (I) Ltd., Tuticorin
Meeting No.43/08	F.No.01/81/50 /051/AM08/DES-II
Dated: 22-01-2008	Advance Licence No 0310427750 dt 24.04.2007
	RLA F.No. 03/95/40/1636/AM07

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case has already been decided in its meeting No. 37/08 dated 11.12.2008. Therefore, the Committee decided to withdraw the case.

PART 'B' DEFFER

S.No. 45

Case No.B- 3	M/s Versatile Hi-Tech Consultants and Engineers Ltd.Mumbai
Meeting No.43/08	F.No.01/81/162/117/AM07/DES-II
Dated: 22-01-2008	Advance Licence No.0310071004 dt.03-01-01 Advance Licence No.03026660 dt.3-12-98

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the request of the firm pertains to EFGC(PRC) and decided to transfer the same to them.

PART –C-DEFFER

S.No. 23

Case No.C -5	M/s. Reva Electric Car Co.(P) Ltd.,Bangalore
Meeting No.43/08	F.No.01/81/162/52/AM08/DES-II
Dated: 22-01-2008	

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The Committee observed that this case pertains to Chapter 87 of ITC (HS). Therefore, the Committee decided to transfer this case to NC-I.

PART -D- DEFFER

S.NO. 35

Case No.D-9	M/s Sterlite Optical Technologies Ltd.
Meeting No.43/08	F.No.01/81/162/629/AM07/DES.II
Dated: 22-01-2008	

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee observed that the matter is under examination of DIT. The case stands deferred and to be relisted on 04.03.2008.

S.NO. 36

Case No.D -5	M/s Orient Fans, Faridabad
Meeting No.43/08	F.No.01/81/162/852/AM07/DES-II
Dated: 22-01-2008	

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee decided to examine the request of the firm on file. The case stands deferred and to be relisted on 04.03.2008.

S.NO. 37

Case No.D -6	M/s Orient Fans, Faridabad
Meeting No.43/08	F.No.01/81/162/848/AM07/DES-II
Dated: 22-01-2008	

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/08 held on 22.01.2008. The committee decided to examine the request of the firm on file. The case stands deferred and to be relisted on 04.03.2008.

VA TECH ESCHER WYSS FLOVEL LTD.,

Export Item (s) Details

Sl.No.	Export Item Name.	Qty	UOM
1	61/0- Turbine and all auxiliaries systems (1 Lot)	1.000	Set
2	61/0- Main inlet valve and auxiliaries (1 Lot)	1.000	Set
3	61/0- Butterfly valve and auxiliaries (1 Lot)	1.000	Set
4	61/0- Reconditioning of Butterfly valve and auxiliaries (1 Lot)	1.000	Set
5	61/0- Governors Complete (1 Lot)		
	a) VUGPH	1.000	Set
6	61/0- Governors Complete (1 Lot)		
	b) MDPH	1.000	Set
7	61/0- Spares, Tools & Tackles (1 Lot)	1.000	Set

Total

Import Item (s) Details

Sl.No.	Import Item Name.	Qty	UOM
1	PLATE CS 25 MM THK	19998.000	K.G
2	PLATE CS 30 MM THK	22891.000	K.G
3	PLATE CS 35 MM THK	11177.000	K.G
4	PLATE CS 40 MM THK	31433.000	K.G
5	PLATE CS 45 MM THK	61227.000	K.G
6	PLATE CS 50 MM THK	70768.000	K.G
7	PLATE CS 55 MM THK	61749.000	K.G
8	PLATE CS 80 MM THK	5539.000	K.G
9	PLATE CS 100 MM THK	36267.000	K.G
10	PLATE CS 130 MM THK	27247.000	K.G
11	PLATE CS 35 MM THK	2487.000	K.G
12	Flow indicator with switch (Flow - 160 lpm) for TGB	5.000	Number
13	Flow measurement device (Differential pressure type)	2.000	Number
14	Flow measurement device (Ultrasonic type)	2.000	Number
15	Super Bolt SJL-M100x6/W(Make P&S)	12.000	Number
16	Bellville Spring D250xd127x12	336.000	Number
17	Magnet Ring BTL-P-1013-4R Make:Balluff	12.000	Number
18	Connector BKS-S-33M Make:Balluff	12.000	Number
19	Transducer BTL5-E17-M0280-K-S32 Make:Balluff	12.000	Number
20	Connector BKS-S-32M Make:Balluff	12.000	Number
21	Transducer BTL5-E10-M0150-K-S32 Make:Balluff	12.000	Number
22	Bellville Spring D150xd81x8	576.000	Number
23	Magnet Ring BTL-P-1013-4R Make:Balluff	12.000	Number
24	PLATE CS 110 MM THK	4012.000	K.G
25	PLATE CS 080 MM THK	5069.000	K.G
26	PLATE CS 040 MM THK	8428.000	K.G
27	PLATE CS 040 MM THK	5746.000	K.G

28	PLATE CS 040 MM THK	9232.000	K.G	
29	P/M FLANGE (FORGING) DRG. V0144-8102	2.000	Number	
30	P/M FLANGE (FORGING) DRG. V0144-8302	2.000	Number	
31	P/M FLANGE (FORGING) DRG. V0144-8303	2.000	Number	
32	P/M FLANGE (FORGING) DRG. V0144-8402	2.000	Number	
33	Level indicator	3.000	Number	
34	Safety relief valve with limit switch	2.000	Number	
35	Deva Bearing,Deva BM018-650.200 Deva BM 343	4.000	Number	
36	Stud M64x488Lg	80.000	Number	
37	Stud M64x655Lg	80.000	Number	
38	Stud M80X620Lg	80.000	Number	
39	Stud M80X675Lg	80.000	Number	
40	PLATE CS 100 MM THK	5966.000	K.G	
41	PLATE CS 080 MM THK	2024.000	K.G	
42	PLATE CS 030 MM THK	4716.000	K.G	
43	PLATE CS 110 MM THK	5182.000	K.G	
44	PLATE CS 100 MM THK	6579.000	K.G	
45	PLATE CS 050 MM THK	6878.000	K.G	
46	PLATE CS 030 MM THK	23345.000	K.G	
47	PLATE CS 056 MM THK	852.000	K.G	
48	PLATE CS 015 MM THK	584.000	K.G	
49	PLATE CS 070 MM THK	2278.000	K.G	
50	Stud M72x6Px385Lg	24.000	Number	
51	Stud M56x5.5Px377Lg	136.000	Number	
52	Stud M56x5.5Px292Lg	36.000	Number	
53	Stud M56x5.5Px357Lg	116.000	Number	
54	Manoy TYP 456K ID 530	8.000	Number	
55	Bush Deva ID 530 OD540x200Lg BM11CuSnPb8213/10pf	4.000	Number	
56	Thrust Washer OD 521xID476x5Th.(POM)Make:Hunger	4.000	Number	
57	Disc Seal 13.5Mts Lg (Special Section)	2.000	Number	
58	Super Bolt MT-M72x6/W(Make P&S)	24.000	Number	
59	Hydraulic Tension Device	1.000	Number	
60	CM-2832 AK 1703 ACP Board R 9 Board SI Item no:GC2-832	4.000		
	Number			
61	CP-2010 Central Processor item no:-BC2-010	4.000	Number	
62	CP-2012 Communication & Processing item no:-BC2-012	8.000	Number	
63	PS-5620 24-60V DC/80W Item no:- BC2-560	8.000	Number	
64	CM-0843 AX 1703 Bus interface Item no:-GA0-843	4.000	Number	
65	USB Cable Type A-A AWG20/28 1.5m Item No. TC6-201	10.000	Number	
66	SM-2556 Network interface Ethernet 10/100TX Item no:-BC2-556	8.000		
	Number			
67	CM-2837 Connection Communication/Sys I/O [CP2010] Item no:-BC2-837	4.000		
	Number			
68	CM-2838 Connection for Communication [CP2012] Item no:-BC2-838	8.000		
	Number			
69	CM-2860 Patch Plug For Ethernet Item No. CA2-860-B	8.000	Number	

70	PS-6620 Power Supply 24-60V DC Item No. GC6-620 - B	12.000	Number
71	PE-6400 Peripheral Contr. AX-Bus electr. Item No. GC6-400-B	12.000	Number
72	AO-6380 Analog Output 4x20mA/10mA/10V Item No. GC6-380-A	12.000	Number
73	AI-6300 Analog Input 2x2 20mA/10V Item No. GC6-300--	22.000	Number
74	DI-6100 Binary Input 2x8 24-60V DC Item No. GC6-100-A	12.000	Number
75	DO-6200 Binary Output 2x8 24-60V DC Item No. GC6-200-A	8.000	Number
76	TE-6420 Speed Measurement 2x2 5/24V Item No. GC6-420-A	4.000	Number
77	Touch Panel 15" IEC-104	4.000	Number
78	Flash card 64MB Item no:CC6 - 095 - A	4.000	Number
79	Signal insulator SI1010L - XE	4.000	Number
80	TBII_EMII_V4 Item no. V30 - 016 - 4	1.000	Number
81	TBII_PSRII_V4 Item no. V30 - 017 - 4	1.000	Number
82	TBII_OPMII_V4 Item no. V30 - 004 - 4	1.000	Number
83	TBII_CAEx_plus_USB_V4 Item no. V30 - 230 - 4	1.000	Number
84	TBII_Connection cable Item no. V30 - 500 -	1.000	Number
85	TPP_2M TP Patch cable 2m Cat 5, Grey	16.000	Number
86	Hydrocont Water Level sensor comprising of Hydrostatic level control with dry ceramic sensor, Universal Buffer Amplifier, type TVA – 100 - U0,High Voltage Protector HAW 262.	2.000	Set
87	Level indicator	2.000	Number
88	Safety relief valve with limit switch	2.000	Number
89	Linear transducer_Guide vane monitoring	2.000	Number
90	Angular transducer_Runner blade monitoring	2.000	Number
91	CP-2010 Central Processor item no:-BC2-010	2.000	Number
92	CP-2012 Communication & Processing item no:-BC2-012	4.000	Number
93	PS-5620 24-60V DC/80W Item no:- BC2-560	4.000	Number
94	CM-0843 AX 1703 Bus interface Item no:-GA0-843	2.000	Number
95	SM-2556 Network interface Ethernet 10/100TX Item no:-BC2-556	4.000	Number
96	CM-2837 Connection Communication/Sys I/O [CP2010] Item no:-BC2-837	2.000	Number
97	CM-2838 Connection for Communication [CP2012] Item no:-BC2-838	4.000	Number
98	CM-2860 Patch Plug For Ethernet Item No. CA2-860-B	4.000	Number
99	PS-6620 Power Supply 24-60V DC Item No. GC6-620 - B	4.000	Number
100	PE-6400 Peripheral Contr. AX-Bus electr. Item No. GC6-400-B	4.000	Number
101	AO-6380 Analog Output 4x20mA/10mA/10V Item No. GC6-380-A	4.000	Number
102	AI-6300 Analog Input 2x2 20mA/10V Item No. GC6-300--	4.000	Number
103	DI-6100 Binary Input 2x8 24-60V DC Item No. GC6-100-A	4.000	Number

104	DO-6200 Binary Output 2x8 24-60V DC Item No. GC6-200-A	4.000	
	Number		
105	TE-6420 Speed Measurement 2x2 5/24V Item No. GC6-420-A	2.000	
	Number		
106	Touch Panel 15" IEC-104	2.000	Number
107	Flash card 64MB Item no:CC6 - 095 - A	4.000	Number
108	Signal insulator SI1010L - XE	2.000	Number
109	Hydrocont Water Level sensor comprising of Hydrostatic level control with dry ceramic sensor,		
	Universal Buffer Amplifier, type TVA – 100 - U0,High Voltage Protector HAW 262.		
	2.000	Set	
110	Level indicator	1.000	Number
111	Linear transducer_Guide vane monitoring	1.000	Number
112	Angular transducer_Runner blade monitoring	1.000	Number
113	Deva Bearing,Deva BM018-650.200 Deva BM 343	2.000	Number
114	Connector BKS-S-32M Make:Balluff	6.000	Number
115	Transducer BTL5-E10-M0150-K-S32 Make:Balluff	6.000	Number
116	Magnet Ring BTL-P-1013-4R Make:Balluff	6.000	Number
117	Manoy TYP 456K ID 530	4.000	Number
118	Bush Deva ID 530 OD540x200Lg BM11CuSnPb8213/10pf	2.000	Number
119	Disc Seal 13.5Mts Lg (Special Section)	2.000	Number

Case No.:17/6/81-ALC2/2007	Party Name:VA TECH ESCHER WYSS FLOVEL LTD.,	Meet No/Date:43/81- ALC2/2007 22.01.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/01031/AM07/	RLA File :05/24/040/01009/AM07/	Lic.No/Date:0510201102 16.03.2007	Defer Date:22.01.2008
Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 43/81 held on 22.01.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- - Quantity of export product at S. No. 2 may be modified as 2 sets. - For export product at S.No.2 , quantities of import items may be allowed as under: - Import item at S.No. 24 may be allowed as applied for. - Import items from S.No.25 to 28 may be allowed as 4483 Kgs., 7877 Kgs., 5272 Kgs. & 8285 Kgs. respectively after 1/3rd recovery. - Import items from S.No. 29 to 39 may be allowed on net to net basis with accountability clause. - For export product at S.No.3 quantities of import items may be allowed as under: - Import items from S.No.40 to 49 may be allowed as 5162 Kgs., 1795 Kgs., 4191 Kgs., 4495 Kgs., 5869 Kgs., 6241 Kgs., 21225 Kgs., 742 Kgs., 506 Kgs. & 1587 Kgs. respectively after 1/3rd recovery. - Import items from S.No. 50 to 59 may be allowed on net to net basis with accountability clause. - No import item may be allowed for export products at S.No.4. - The description of item of export no. 1 may be amended to Turbine and all auxiliaries systems having 1,84,002 Kg of imported CS plates of 2 sets and the quantity may be indicated as 2 sets. - The description of item of export no. 2 may be amended to Main inlet valve and auxiliaries having 27,372 Kg of imported CS plates of 2 sets and the quantity may be indicated as 2 sets. - The description of item of export no. 3 may be amended to Butterfly valve and auxiliaries having 39,217 Kg of imported CS. - The description of item of export no. 4 may be amended to Reconditioning of Butterfly valve and auxiliaries without any import content. - All steel plates to be of grade Q-460. - The quantity of item of import at S.No. 1 may be reduced to 17,315 Kg. - The quantity of item of import at S.No. 2 may be reduced to 20,037Kg. - The quantity of item of import at S.No. 3 may be reduced to 9814 Kg. - The quantity of item of import at S.No. 4 may be reduced to 27530 Kg. - The quantity of item of import at S.No. 5 may be reduced to 52,942 Kg. - The quantity of item of import at S.No. 6 may be reduced to 60,491Kg. - The quantity of item of import at S.No. 7 may be reduced to 53668 Kg. - The quantity of item of import at S.No. 8 may be reduced to 4577 Kg. - The quantity of item of import at S.No. 9 may be reduced to 29,117 Kg. - The quantity of item of import at S.No. 10 may be reduced to 11750 Kg. - The quantity of item of import at S.No. 11 may be reduced to 2487 Kg and thickness of Plate CS amended to 40 MM. - The item of import at S.No. 12-23 may be allowed on net to net basis. - The item of import at S.No. 91-119 being spares, to be allowed as per policy for spares. R/A may take suitable consequential action accordingly.			